

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 169/MP/2024 along with IA No.39/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects (Bidding Guidelines) and Articles 4 and 13 of the Power Purchase Agreement dated 29.8.2022 executed between ReNew Naveen Urja Private Limited and Solar Energy Corporation of India Limited.

Petitioner : ReNew Naveen Urja Private Limited (RNUPL)

Respondent : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **12.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sujit Ghosh, Sr. Advocate, RNUPL
Ms. Mannat Waraich, Advocate, RNUPL
Ms. Ashabari Thakur, Advocate, RNUPL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI
Ms. Somya Sahni, Advocate, SECI
Ms. Rashmi Vaish, Advocate, SECI
Shri Aditya K Singh, Advocate, UPPCL
Ms. Dalima Gupta, Advocate, UPPCL
Shri Divyansh Singh, Advocate, UPPCL
Ms. Anisha Upadhyay, Advocate, CTUIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the detailed hearing and was accordingly adjourned. However, the learned senior counsel for the Petitioner submitted that as the Petitioner is facing an imminent threat of encashment of its bank guarantee by the Respondent/SECI and is presently protected by the Order dated 4.5.2026 passed by the Hon'ble Delhi High Court in W.P. (C) No. 6007 of 2026 for a period of ten days therefrom. The learned senior counsel further added that in the above-mentioned Order, the Hon'ble High Court has recorded that the Petitioner would approach this Commission by way of an appropriate application seeking interim relief against the actions of Respondent/SECI in relation to the proposed encashment of the bank guarantee. Accordingly, on 5.5.2026, the Petitioner filed IA (Diary) No. 303/2026 seeking urgent listing of the present Petition, along with IA (Diary) No.



302/2026 seeking directions from this Commission restraining Respondent/SECI from invoking the bank guarantee furnished by the Petitioner.

2. The learned counsel appearing on behalf of UPPCL submitted that UPPCL, being the ultimate beneficiary and end procurer of electricity, has also moved IA No. 69/2025 seeking the impleadment as a Party Respondent in the present Petition; however, the said IA is still pending consideration.

3. The learned counsel for the Respondent/SECI also pointed out that during the mentioning of the present matter on 6.5.2026, SECI had submitted that the Buying Utilities/ End Procurers are necessary and proper parties to this Petition and that they need to be impleaded in the Petition, and in response, the learned counsel for the Petitioner had also undertaken to implead them as party Respondents.

4. In response, the learned senior counsel for the Petitioner submitted that the Petitioner has already moved the IA (Diary) No. 309/2026, seeking to implead UPPCL, MPPMCL, CSPDCL and GRIDCO Ltd. as parties to the present Petition.

5. Considering the submissions of the learned senior counsel and learned counsel for the parties, the Commission directed that the interim protection granted by the Hon'ble Delhi High Court *vide* order dated 4.5.2026 in WP(C) No. 6007 of 2026 will continue till the next date of hearing.

6. The Commission also allowed IA Nos. (Dairy) No. 309/2026 and 68/2025 seeking impleadment of the concerned Buying Utilities/ end Procurers. The Petitioner shall implead these Buying Utilities/ end Procurers as party Respondents and file a revised memo of parties within two days. All the Respondents, including the impleaded Respondents, are permitted to file their respective replies to the Petition as well as pending IAs, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter. The IA (Diary) No. 303/2026, filed for an urgent listing, having served its purpose, stands disposed of.

7. The Petition, along with the IAs, will be listed for the hearing on **9.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)